

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.27
C.P.No.126/BB/2023

IN THE MATTER OF:

Mr. K.L.A Padmanabhasa & Ors. ... Petitioners
Vs.
M/s. Acqua Borewell Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 28.03.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Proxy Counsel
For the R-1, 2, 4 to 11 : Shri Dushyanth Narayan
For the R-12 & 13 : Shri Gaurav Mandappa

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Ld. Proxy Counsel for the Petitioner requests short adjournment on the ground that arguing counsel is not available today. Ld. Counsel for the Respondents No.1, 2, 4 to 11 submits that the Respondent No.3 is deceased. Therefore, he is directed to file a memo in respect to bring the Legal heirs on record.
4. Further, it is stated by the Ld. Counsel for the Respondents No.12 & 13 that he has filed objections through e-filing and request to file physical copy of same today in the Registry. Registry is directed to accept the same and place it on record. The Petitioner shall file rejoinder, if any, thereto within one week, after duly serving the copy on the other side.
5. It is noticed that Ld. Counsel for the Petitioner arrayed SFIO as Respondent No.15 in the Petition and sought a direction to SFIO to investigate into the affairs of the Respondent Company. For this purpose, Ld. Counsel for the Petitioner is directed to file an amended C.P in which MCA may be added as Respondent instead of SFIO.
6. List the case on **13.06.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-

K. BISWAL
MEMBER (JUDICIAL)